## Central Administrative Tribunal Principal Bench

O.A. No. 1913 of 2000 C.P. No. 363 of 2000 (I)

New Delhi, dated this the \_\_\_\_\_

: 2001

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A) HON'BLE DR. A. VEDAVALLI, MEMBER (J)

Shri Sunil Kumar, S/o Shri Pyare Lal R/o I-651, Mangol Puri, Delhi-110083.

.. Applicant

(By Advocate: Shri B.B. Raval)

## Versus

- Shri B.B. Tandon,
   Secretary,
   Dept. of Personnel & Training,
   New Delhi.
- 2. Shri K.V. Harniraya,
  Secretary,
  Ministry of Statistics & Programme
  Implementation,
  Sardar Patel Bhawan,
  New Delhi-110001.
- Ms. Bharati Dutta,
   Under Secretary,
   Ministry of Statistics & Programme Implementation,
   Sardar Patel Bhawan,
   New Delhi.
- Shri Jagat Singh,
   C/o Respondent No.2 ... Respondents

(By Advocate: Shri J.B. Mudgil)

## ORDER

## S.R. ADIGE, VC (A)

This order will dispose of O.A. No. 1913/2000 as well as C.P. No. 363/2000.

2. Applicant filed O.A. No. 1913/2000 on 18.9.2000 seeking a direction to respondents to consider his claim for regular appointment as a secretal to a Assistant Halwai, for which he had nearly four years

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experience to the utmost satisfaction of his employer. An exparte interim direction was also sought not to disengage applicant from his present employment.

- 3. The O.A. came up on 18.9.2000 itself, on which date notice was ordered to be issued to respondents to file reply on interim relief within two weeks. The case was ordered to be listed on 29.9.2000 for hearing on interim relief. Till then status quo in respect of applicant was ordered to be maintained.
  - respondent that Pleadings reveal inviting issued an advertisement department had applications for one post of Assistant Halwai Employment News their canteen, in the 24-30.6.2000 (Annexure A-2). The selection process consisted of an interview and a practical test. The interview was held on 1.9.2000 for which 21 candidates were called, 15 turned up and three were found fit. The three who were found fit for being called for the practical test included Respondent No.4 Shri Jagat Singh; applicant himself; and one Shri Sukhpal Singh. The practical test of Shri Jagat Singh was held on 6.9.2000; that of applicant on 7.9.2000 and that of Shri Sukhpal Singh on 8.9.2000. The Canteen Manager who took the practical test submitted his report on 12.9.2000 recommending that Jagat Singh be appointed. The offer appointment was made to him on 14.9.2000 and

to have been medically examined at CGHS Dispensary, Pandara Road, New Delhi on 19.9.2000, and joined duty that day itself.

- 5. Meanwhile, as stated above, applicant filed the present O.A. on 18.9.2000, and when it came up for hearing on that day itself, an ex-parte interim direction was issued to respondents to maintain status quo till the next date i.e. 29.9.2000.
- 6. Annexure CP-1 to the C.P. shows that CAT Registry issued a copy of order dated 18.9.2000 that day itself, which was received by applicant, according to his own averments, on 20.9.2000, and served on answering Respondent on 20.9.2000.
- been asserted on affidavit that his counsel Shri Raval had addressed a letter to Secretary, Ministry of Statistics & Programme Implementation on 18.9.2000 itself (Annexure CP 2) marked most urgent stating that in an O.A. filed by applicant, the Principal Bench of CAT had restrained the Secretary that day (18.9.2000) from filling up the post of Assistant Halwai in the canteen by appointing Shri Jagat Singh to the post, and that the order in original along with copy of the O.A. would be served upon him as early as possible, and soon after the same was received from the Court. It is further asserted on affidavit dated 14.5.2001 that applicant trakes the letter dated 18.9.2000 to the office of respondents



(Mrs. Bharati Dutta, Under Secretary) and gaves it to the office of the Respondents (Mrs. Bharati Dutta) on 18.9.2000 itself.

- A counter affidavit dated 22.5.2001 7. been filed by Mrs. Bharati Dutta disputing aforementioned averments and specifically denying dated 18.4.2000 was received stated that all It is alleged. office Ministry communications received in the invariably diarised in the Diary Register. the Diary Registry for the dates 18, 19 and 20.9.2000 in respect of respondent's section have been enclosed the counter affidavit, and it is stated that letter/notice has been diarised during 18 and such n further istsated that September, 2000. Ιt is 19th unbelievable that applicant would leave important communication without insisting on its receipt by respondents. It is submitted further that respondents came to know about the O.A. the first time only on 20.9.2000 when a copy of the same was served on R-2 & 3 by dasti on that date. Reference is invited to the entries made in Annexure R-1 and Annexure R-2 in this connection.
- 8. The letter claimed to have been issued by applicant's counsel Shri Raval on 18.9.2000 addressed to the Secretary, Ministry of Statistics and Programme Implementation (Annexure CP-2) does not rendericated bear any seal/signature or manual to show that it was delivered to the addressee or anybody in that office

on or before 19.9.2000. Applicant has not been able to produce any additional to establish that he indeed did serve it upon R-3 as an additional. As pointed out by R-3, all communications received in the Ministry are invariably diarised in the diary register maintained for the purpose, and relevant extracts of the diary register for the dates 18, 19 and 20.9.2000 does not show any such notice / having been received and diarised. It may difficult to believe that applicant would go away after leaving such an important communication with Respondents, without insisting on its receipt by them.

- 9. Under the circumstances applicant has not succeeded in satisfying us that Respondents had knowledge of the interim orders passed on \$\frac{1}{2}8.9.2000 for maintenance of status quo, before Shri Jagat Singh was appointed as Assistant Halwai w.e.f. 19.9.2000 (AN).
- 10. Hence no good grounds exist for initiating contempt action against Respondents.
- settled that a candidate has no enforceable legal right to be appointed to any post. He has only a right to be considered for appointment subject to his fulfilling the necessary conditions for eligibility and suitability. In the present case, it is not denied that applicant was considered along with the others, but as a result of the selection procedure, appears on who was found more suitable than him was



counsel asserted that Shri Jagat Singh was appointed as Asst. Halwai because he happened to be the domestic servant of the Secretary, Ministry of Statistics & Progrmme Implementation and was residing at the latter's residence. It was also asserted that Shri Jagat Singh's medical examination was got done in hot haste at the CGHS Dispensary in Pandara Road, to present the Court with a fait accompli instead of being done in a hospital as required under the rules.

From respondents' relevant file No. 14. A-1202/2/95-Ad.II regarding the appointment canteen staff which we have perused, we find that as far back as 12.9.2000 itself offer of appointment to Shri Jagat Singh had been approved for issue. interview letter itself had been sent to him on 4.9.2000 to his address at 604, M Block, Colony, Shakurpur, New Delhi-110034 and the appointment letter was issued on 14.9.2000 which Shri Jagat Singh accepted on 18.9.2000. Copy of relevant instructions regarding medical examination at the time of first appointment at Page 260 of Swamy's Establishment and Administration provides that for appointment to Group 'D' post medical examination may be conducted by the Government Medical Officer of nearest dispensary the or Under the circumstances we see no legal hospital. infirmity in Shri Jagat Singh's medical examination being conducted by the CMO of the local CGHS



Dispensary. As mentioned earlier, he was found the most suitable of the three candidates after test, and the Tribunal cannot substitute its own assessment that of the competent authority as to the relative merits of the candidates.

- 15. In the result the O.A. warrants no interference.
- 16. To sum up the C.P. and the O.A. are dismissed. Notices in the C.P. are discharged. No costs.

(Dr. A. Vedavalli) Member (J) (S.R. Adige) Vice Chairman (A)

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